The Punjab Agricultural Produce Markets (Validation) Act, 1953

Act 50 of 1953

Keyword(s):
Punjab Agricultural Produce Market Act, 1939
'THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(VALIDATION) ACT, 1953

PUNJAB ACT NO. 50 OF 1953

[Received the assent of the Governor of Punjab on the
3rd November, 1953, and was first published in the
Punjab Government Gazette (Extraordinary)
of the 9th November, 1953.]

An Act to validate certain orders under the provisions of the
Punjab Agricultural Produce Markets Act, 1939.

It is hereby enacted as follows:—

1. This Act may be called the Punjab Agricultural Produce
Markets (Validation) Act, 1953.

2. All orders made, proceedings taken and acts done in pursuance
of Punjab Government notification No. 1362-E-52/2369, dated the 17th
April, 1952, after the 16th October, 1952, in the exercise of the powers
purporting to be derived by virtue of the aforesaid notification shall be
deemed to be and always to have been validly made, taken and done as if
the said notification had been approved by the Punjab Legislative Assembly
to be continued in force as from 16th October, 1952, the date on which
it would otherwise have ceased to operate, till the new committees are
validly constituted.

3. No suit or other legal proceeding whatever shall lie in any
court against the State Government or any officer specified in the
notification aforesaid for or on account of or in respect of any such
order made, proceeding taken or act done as aforesaid and validated by
the provisions of the preceding section.

1. For Statement of Objects and Reasons, see Punjab Government Gazette
(Extraordinary), dated 2nd July, 1953, page 1154.